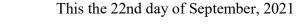
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 61/1443/2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Fahmida Bano, Age 36 years, W/o Riaz Ahmed, R/o Village Ludna Tehsil Gundana, District Doda.

(Advocate: - Mr. Vivek Sharma)

Versus

- 1. Union Territory of Jammu and Kashmir, through its Commissioner/Secretary, School Education Department, Civil Secretariat, Jammu (J&K), 180001.
- 2. Director, School Education Department, Jammu-180001.
- 3. Joint Director, School Education Doda-182202.
- 4. Chief Education Officer, Doda-182202.
- 5. Zonal Education Officer, Ghat-182202.

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(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the applicant is aggrieved by action of the respondents of not releasing the salary of the applicant w.e.f., June 2020 for performing her duties as Govt. Teacher in primary School Bari Zone Ghat, in spite of the fact that official respondent no. 4 i.e., Chief Education Officer, Doda has already given his approval vide order no. CEO/D/28577 dated 15.03.2021 for release of salary. Hence, the present O.A.



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2. We have heard Mr. Vivek Sharma, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.



- 3. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to implement their own order with regard to release of salary of the applicant within a period of four weeks from the date of receipt of certified copy of this order.
- 4. No order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun